

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(Signature)

Regn. No. O.A. 1159/91

Date of decision 25.5.1992

Phool Singh

Applicant

Shri Ashish Kalia

Counsel for the applicant

vs.

U.O.I. & Ors.

Respondents

Shri B.K. Aggarwal

Counsel for the respondents

CORAM

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J).

The Hon'ble Mr. P.S. Habeeb Mohamed Member (A).

JUDGMENT (ORAL)

The main grievance of the applicant in this O.A. is that he was removed from service in violation of the principles of natural justice as he was not granted any opportunity to defend his case against the allegation that he entered service against bogus card. The main reason for his removal was that he is alleged to have used a bogus and false card. This was the allegation and whatever inquiry was conducted by the respondents, it was at the back of the applicant. In such a situation, Annex. A-III, the order discharging the applicant, cannot be sustained.

2. We, therefore, allow this OA and direct the respondents to issue a show-cause notice to the applicant within a period of 3 months from the date of receipt of a copy of this judgement and conduct an enquiry in the presence of the applicant.

4. *admission of age* With the above order, this O.A. is disposed of finally *at the*
The parties shall bear their own costs.

P.S.H.
(P.S. HABEEB MOHAMED)

MEMBER (A)

Ram Pal Singh
(RAM PAL SINGH)

VICE-CHAIRMAN (J)